

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 2197 of 2021**

-----

Sudhakar Singh	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

-----

**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

-----

For the Petitioner	: Mr. A.K. Chaturvedy, Advocate
For the State	: Mr. P.K. Verma, Addl. P.P.

-----

**Order No.02 Dated- 12.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Jugsalai P.S. Case No.102 of 2018 (G.R. No. 2433 of 2018) registered under sections 406/420/34 of the Indian Penal Code.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that in the year 2017, the petitioner came to the school of the informant and introduced himself as a Bookseller and requested to sell books to the school of the informant and induce the informant to open an account with the Union Bank of India for taking a loan of Rs.10,00,000/- and made her deposit of 26 LIC policy certificates and margin money of Rs.2,50,000/- and one Chandan Dey along with petitioner and bank manager misappropriated the fund of the school. It is further submitted that the allegations against the petitioner are all false. It is then submitted that the petitioner is ready and willing to pay Rs. 4,00,000/- as ad interim victim compensation to the informant without prejudice to his defence in this case, subject to final decision of the case and undertakes to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the

above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing a demand draft of Rs. 4,00,000/- as ad interim victim compensation in favour of informant and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M. 1<sup>st</sup> Class, Jamshedpur, in connection with Jugsalai P.S. Case No.102 of 2018 (G.R. No. 2433 of 2018) with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner deposits the ad interim victim compensation amount, the court below is directed to issue notice to the informant and hand over the said demand draft to her, after proper identification.

At the time of conclusion of the trial, the trial court will pass appropriate order regarding the money if any deposited by the petitioner with the informant.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-